

EIGHTH REPORT
COMMITTEE ON
GOVERNMENT ASSURANCES
(2014-2015)

(SIXTEENTH LOK SABHA)

REVIEW OF PENDING ASSURANCES
PERTAINING TO THE MINISTRY OF AYUSH

(Presented to Lok Sabha on 23 December, 2014)



LOK SABHA SECRETARIAT
NEW DELHI

December, 2014/Pausha, 1936 (Saka)

CGA No. 258

Price: ₹ 25.00

© 2015 BY LOK SABHA SECRETARIAT

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and printed by the General Manager, Government of India Press, Minto Road, New Delhi-110 002.

CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE (2014-2015)	(iii)
INTRODUCTION	(v)

REPORT

Review of Pending Assurances pertaining to the Ministry of AYUSH	1—5
--	-----

APPENDICES

I. USQ No. 2286 dated 06.08.2010 regarding Board for control over Ayurvedic Pharmacy College.	6
II. USQ No. 4960 dated 02.09.2011 regarding Promotion of Naturopathy	7—8
III. Minutes of the Sitting of the Committee held on 25 November, 2014.	9—11
IV. Minutes of the Sitting of the Committee held on 22 December, 2014	12

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2014-2015)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Anto Antony
5. Prof. (Dr.) Sugata Bose
6. Shri Naranbhai Bhikhabhai Kachhadia
7. Shri Bahadur Singh Koli
8. Shri Prahlad Singh Patel
9. Shri A.T. Nana Patil
10. Shri C.R. Patil
11. Shri Sunil Kumar Singh
12. Shri Tasleem Uddin
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Vacant

SECRETARIAT

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri U.B.S. Negi — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri Kulvinder Singh — *Committee Officer*

*The Committee was constituted w.e.f. 01 September, 2014 *vide* Para No. 633 of Lok Sabha Bulletin Part-II, dated 02 September, 2014.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Eighth Report of the Committee on Government Assurances.

2. The Committee (2014-2015) at their sitting held on 25 November, 2014 took oral evidence of the representatives of the Ministry of AYUSH regarding pending assurances to their Ministry up to 15th Lok Sabha.

3. At their sitting held on 22 December, 2014, the Committee (2014-2015) considered and adopted their Eighth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;
22 December, 2014
1 Pausha, 1936 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

REPORT

I. Introductory

The Committee on Government Assurances scrutinize the assurances, promises, undertakings, etc. given by the Ministers from time to time on the floor of the House and report to the extent to which such assurances, promises, undertakings etc. have been implemented. Once an assurance has been given on the floor of the House, the same is required to be implemented within three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time, if they are unable to fulfil the assurance within the prescribed periods of three months. Where a Ministry/Department are unable to implement an assurance, they are required to move the Committee to drop the same. The Committee consider such requests and agree to drop, if they are convinced with the grounds cited to be justified. The Committee also examine whether the implementation of assurances has taken place within the minimum time necessary for the purpose and the Committee also look into the extent to which the assurances have been implemented.

2. The Committee on Government Assurances (2009-2010) took a policy decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending assurances and also look at the reasons for pendency, the operation of the prescribed system in the Ministries/Departments for dealing with assurances. The Committee also decided to look at the quality of assurances implemented by the Government.

3. The Committee (2014-2015) for expeditious implementation of pending assurances took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the assurances are implemented through them.

4. In pursuance of the decision referred to above, the Committee (2014-2015) called the representatives of the Ministry of AYUSH and Ministry of Parliamentary Affairs and examined the following 02 pending assurances pertaining to the Ministry at their sitting held on 25 November, 2014.

Sl.No.	USQ No. & Date	Subject
1.	USQ No. 2286 dated 06.08.2010	Board for control over Ayurvedic Pharmacy College (Appendix I)
2.	USQ No. 4960 dated 02.09.2011	Promotion of Naturopathy. (Appendix II)

II. Scrutiny of Pending Assurances

A. Board for control over Ayurvedic Pharmacy College

5. In response to USQ No. 2286 dated 06.08.2010 regarding Board for control over Ayurvedic Pharmacy College, an assurance was given to set up a mechanism to regulate

the teaching and registration of Pharmacists of Indian System of Medicine and Homeopathy including Ayurveda shortly. (Appendix-I)

6. In their status note, the Ministry of AYUSH informed the Committee as under:—

"The Indian Medicine and Homeopathy Pharmacy Bill, 2005 which was introduced in Rajya Sabha on 23.08.2005, proposed to create a regulatory body to bring about uniformity and standardization in Education and practice of Pharmacy of Indian Medicine and Homeopathy and the Bill was referred to the Department related Parliamentary Standing Committee on Health and Family Welfare. The Committee submitted its report on 28.07.2006 with certain amendments in the Bill. Thereafter, the Bill could not be taken further because of the proposal of setting up National Commission on Human Resources in Health by the Department of Health and Family Welfare. On denial by the Parliamentary Standing Committee of this proposal, this Department (now Ministry) had set up an Expert committee to review the 2005 Bill and informed the Ministry of Parliamentary Affairs *vide* OM No. Z.28015/85/2014-DCC(AYUSH) dated 16.06.2014."

7. During the course of evidence, the Secretary of the Ministry explained the position as under:—

"...First assurance which is continuing since August 2010, therein one Pharmacy Bill was introduced in Rajya Sabha and the next year in 2006, the opinion of the Standing Committee was received. At that time the then Department of Health of our Ministry they proposed a new thing that a separate National Commission for Human Resources may be constituted through a Bill. When the issue came up then the Department of AYUSH which was a part of Health Ministry, we thought that if a commission is formed then a similar commission will also be formed in our side. Therefore, no action was taken on the Bill from 2006 to 2013. Last year when the opinion of the Standing Committee about National Commission for Human Resources came that it should not be done, then what over was our intention, the same was dropped and again action was initiated to form a revised Bill. We have formed an expert committee for the purpose. They have given some recommendations. On that basis a draft legislation is being prepared. We hope that within next two months we will send a draft to the Law Ministry for approval. Thereafter it will be taken to the Cabinet and if possible we will introduce it in Budget session. Our intention is to introduce the new Pharmacy bill simultaneously to withdraw 2005 Bill."

Observations/Recommendations

8. The Committee are constrained to note that an assurance given in reply to USQ No. 2286 dated 06.08.2010 to set up a mechanism to regulate the teaching and registration of Pharmacists of Indian System of Medicine and Homeopathy including Ayurveda, is pending for implementation even after a lapse of more than four years. In this regard, it was explained to the Committee that the Indian Medicine and Homeopathy Pharmacy Bill, 2005 was introduced in Rajya Sabha on 23.08.2005. The Bill proposed to create a regulatory body to bring about uniformity and standardization in Education and practice of Pharmacy of Indian Medicine and Homeopathy. It was referred to the

Departmentally Related Parliamentary Standing Committee on Health and Family Welfare. The Committee submitted its Report on 28.07.2006 with certain amendments in the Bill. Thereafter, the Bill could not be taken further because of the proposal of the Department of Health and Family Welfare to set up National Commission on Human Resources in Health. On denial by the Parliamentary Standing Committee of this proposal, the said Department (now Ministry) set up an Expert Committee to review the 2005 Bill. On the basis of recommendations given by the Expert Committee, a draft legislation is being prepared and within two months the draft is likely to be send to the Law Ministry for approval. Thereafter, it will be taken to the Cabinet and the same is likely to be introduced in the next Budget session. Notwithstanding the position as explained above, the fact remains that the proposed Bill is pending for the last about 10 years since 2005. This only reflects the lack of seriousness and lackadaisical approach of the Department/Ministry on the issue. The slow progress in the matter has resulted in inordinate delay in the implementation of the assurance given in the matter. The Committee, therefore, recommend that the matter may be accorded top priority and vigorous efforts be made to expedite the Bill. The Committee hope and trust that the law will be enacted on the issue without any further delay ensuring implementation of the pending assurance at the earliest.

B. Promotion of Naturopathy

9. In response to USQ No. 4960 dated 02.09.2011 regarding Promotion of Naturopathy, an assurance was given to start 100 beded Naturopathy Hospital and college, National Institute of Naturopathy (NIN), Pune for which acquisition of land from Government of Maharashtra is under progress (Appendix-II).

10. In its status report, the Ministry of AYUSH have stated that the 'No Objection Certificate' (NOC) for transfer of land to NIN, Pune was signed by the State Department *i.e.* Public Health Department, Government of Maharashtra on 22.07.2010. However, later on it transpired that said authority did not have the piece of land clear from all angles and required clearance from other Departments with the State Government. The file regarding transfer of land for NIN, Pune is presently with the Revenue Department of Maharashtra Government for clearance. The letter dated 13.08.2013 from the Secretary to Chief Secretary, Government of Maharashtra also indicate that during the year 2013-14, the total budget provision for NIN is Rs. 900 lakh bulk of which was to be utilized for payment towards land to Government of Maharashtra.

11. In this regard, the Secretary of the Ministry explained the position as under:—

"...we have given a reply to the question dated 02.09.11 that there is a proposal to establish one Naturopathy Hospital and College, National Institute of Naturopathy, Pune of 100 beds. For that purpose, we have asked for land from Maharashtra Government. At that time it was told that out of their land, they will give us 25 acre land. But later on for the last 3 years that land has not been transferred after all out efforts. We have given details about the efforts made by us. We have written letter to the Minister, we have ourself has written a letter. Our Director at Pune has met several times but no final approval on that file in the Ministry has been given. Although, their Health Department under which the

land is there, they have given us "in principle" approval. But no action has been initiated owing to no final approval of the Government. That was considered as assurance and till now we have not been able to fulfil the assurance. We have asked for time till December. We will take action immediately after allotment of land. You can think of it that even after allotment of land it will take atleast 3 years to construct 100 beds hospital and college. We have earlier written to drop the assurance. It depends upon the Committee that action may be taken because we are not in a position to fulfil it immediately."

12. When the Committee enquired from the Ministry as to whether they have approached other States in the matter, the Secretary of the Ministry responded as under:—

"Sir, because it was proposed to establish 100 beds hospital, it was being made part of National Institute of Naturopathy which is in Pune, therefore we have been talking only Maharashtra Government. We have not talked to other States in the matter."

13. On being asked as to whether the Maharashtra Government has clearly stated that they will not be able to provide land, the Secretary of the Ministry stated as under:—

"Sir, they have not even refused."

14. When the Committee asked as to whether they have spoken to the Chief Secretary of the State, the Secretary informed the Committee as under:—

"Sir, talked to them, letter has been written. I myself spoke."

15. When the Committee asked as to what was their response in the matter, the Secretary of the Ministry stated as under:—

"They said that it is under consideration. They say like this. Last week our Minister has written a letter again to the present Chief Minister. The then Minister has also written, several Ministers have written but no progress has been made so far.but our efforts are continuing."

16. When the Committee pointed out that the spirit of the question asked was that courses of naturopathy be started and the details of funds incurred and the steps taken by the Government be furnished, the Secretary of the Ministry responded as under:—

"I want to furnish this information that the policy of the Ministry of AYUSH of the Government till now is that the Government runs one college. Government of India do not make any provision to run rest of the colleges and do not give any grants in aid to the States to run the college. Government of India regulate the education of college through its council. But for college model institutions, for every discipline, one for Ayurveda, one for Unani, one for Naturopathy, one college has been established in various places. We are trying to take it forward."

Observations/Recommendations

17. The Committee note that an assurance was given in reply to USQ No. 4960 dated 02.09.2011 to start Naturopathy Hospital and College, National Institute of Naturopathy (NIN), Pune of 100 beds for which acquisition of land from Government of Maharashtra is under progress. However, the Committee are anguished to note that even after a lapse of more than three years the assurance remains pending for implementation. In this regard, the Committee were informed that 'No Objection Certificate' (NOC) for transfer of land to NIN, Pune was signed by the State Department *i.e.* Public Health Department, Government of Maharashtra on 22.07.2010. However, later on it transpired that said authority did not have the piece of land clear from all angles and required clearance from other Departments with the State Government. The proposal regarding transfer of land for NIN, Pune is presently with the Revenue Department of Maharashtra Government for clearance. The Ministry has also given chronology of events for land acquisition by NIN, Pune and the follow up action taken by Hon'ble Minister and officers of the Ministry to expedite the transfer of land. However, the Committee are not convinced with the efforts made by the Ministry as the fact remains that the transfer of land is still under consideration of Government of Maharashtra and even there is no firm commitment by the State Government that the land would be transferred to the Government of India for the purpose. The Committee also note that a budgetary provision of Rs. 900 lakh was made for the year 2013-2014 for its utilisation for the purpose but it remained unutilised due to non-acquisition of land. The Committee also fail to understand that if there was no firm commitment and cooperation by the State Government, then what prevented them to pursue other States or purchase land out rightly from a private party for construction of Naturopathy Hospital and College. The Committee feel that the Ministry should not wait for a indefinite period for a piece of land being offered by the Government of Maharashtra. The Committee, therefore, recommend that the State Government of Maharashtra may be impressed upon to transfer the piece of land for the purpose within a fixed time frame as otherwise the Ministry may go ahead to pursue other States or purchase the land themselves from a private party for the purpose. The Committee would like to be apprised of the action taken by the Ministry in the matter.

NEW DELHI;
22 December, 2014
1 Pausha, 1936 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

APPENDIX I

GOVERNMENT OF INDIA
MINISTRY OF HEALTH & FAMILY WELFARE
DEPARTMENT OF AYURVEDA, YOGA & NATUROPATHY
UNANI, SIDDHA AND HOMOEOPATHY

LOK SABHA UNSTARRED QUESTION NO. 2286
TO BE ANSWERED ON THE 6TH AUGUST, 2010

Board for Control Over Ayurvedic Pharmacy College

2286. SHRI JEETENDRA SINGH BUNDELA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposes to constitute any Committee/Council or Board for Control over Ayurvedic Pharmacy College;

(b) if so, the details thereof and the time by which it is likely to be created; and

(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (c) It is proposed to set up a mechanism to regulate the teaching and Registration of Pharmacists of Indian System of Medicine and Homoeopathy, including Ayurveda shortly.

APPENDIX II

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF AYURVEDA, YOGA & NATUROPATHY
UNANI, SIDDHA AND HOMOEOPATHY

LOK SABHA UNSTARRED QUESTION NO. 4960
TO BE ANSWERED ON THE 2ND SEPTEMBER, 2011

Promotion of Naturopathy

4960. SHRI PREMDAS:
SHRIMATI J. SHANTHA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of colleges/institutions to promote naturopathy in the country, State/UT-wise;

(b) whether the Government proposes to set up more colleges/institutions and start courses in order to promote naturopathy treatment in the country;

(c) if so, the details thereof along with the funds earmarked and spent for the purpose during each of the last three years and the current year so far, State/UT-wise;

(d) whether the Government has taken/proposed certain steps to popularise naturopathy as a scientific method of treatment; and

(e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) There are 14 Colleges for Yoga and Naturopathy recognised by various Universities in the country which are conducting Bachelor of Naturopathy and Yogic Sciences (BNYS) Degree Course, as per details indicated below:—

Andhra Pradesh - 3	Chhattisgarh - 01
Gujarat - 01	Karnataka - 03
Madhya Pradesh - 02	Tamil Nadu - 04

(b) Yes.

(c) A proposal to start 100 bedded Naturopathy Hospital and College by National Institute of Naturopathy (NIN), Pune, an autonomous organization under the Department

of AYUSH is under consideration for which acquisition of land from Government of Maharashtra is under progress.

(d) Yes.

(e) NIN, Pune regularly conducts training programmes for Naturopathy Doctors on Research Methodology. It also conducts Re-orientation Training Programmes; Continuous Professional Development Programmes and Medical Education Programmes for Practitioners of Yoga and Naturopathy and Doctors of other systems of Medicine. It also sponsors One-day Naturopathy and Yoga Awareness programmes and Seven-day Naturopathy and Yoga Awareness-cum-Treatment camps for women, general public and students all over the country.

The Central Council for Yoga and Naturopathy (CCRYN), another autonomous organization under the Department of AYUSH undertakes collaborative research work to establish efficacy of Yoga and Naturopathy systems in various disease conditions as drugless, free from any side effect and easy to adopt healthcare system. The Council has also been conducting National Campaign to spread awareness about potentials of Yoga and Naturopathy.

The Council has started construction work for setting up of Central Research Institutes (CRIs) at Nagamangala, District Mandya, Karnataka and Deverkhana, District Jhajjar, Haryana. The Council has also received proposals from other State Governments for setting up of CRIs. This includes Odisha, Manipur and Assam, who have also offered 20, 10 and 15 acres of land respectively for setting up the centres.

The Department also promotes/popularises Naturopathy by conducting and supporting educational and training programmes, workshops and conferences, lectures of eminent experts and disease specific therapy programmes.

APPENDIX III

FOURTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES
(2014-2015) HELD ON 25 NOVEMBER, 2014 IN COMMITTEE ROOM 'D',
PARLIAMENT HOUSE ANNEXE, NEW DELHI.

The Committee sat from 1500 hours to 1835 hours on Tuesday, 25 November, 2014.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Prof. Dr. Sugata Bose
5. Shri Naranbhai Bhikhabhai Kachhadia
6. Shri Bahadur Singh Koli
7. Shri Prahlad Singh Patel
8. Shri A. T. Nana Patil
9. Shri C.R. Patil
10. Shri S.R. Vijayakumar

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri U.B.S. Negi | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

Ministry of Parliamentary Affairs

1. Shri A. Manoharan, Deputy Secretary
2. Shri Kiran Kumar, Section Officer

Ministry of AYUSH

1. Shri Nilanjan Sanyal, Secretary, AYUSH
2. Dr. T.C. Katoch, Joint Advisor, AYUSH

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took oral evidence of the representatives of the Ministry of AYUSH regarding the following two pending Assurances of the Ministry. (**Annexure I**)

(i) USQ No. 2286 dated 06.08.2010 regarding Board for Control over Ayurvedic Pharmacy College

The Committee noted that it was proposed to set up a mechanism to regulate the Teaching and Registration of Pharmacists of Indian System of Medicine and Homoeopathy, including Ayurveda shortly. The Committee were informed that on the basis of recommendations of the Expert Committee, a draft legislation has been prepared and the same has been sent to the Law Ministry for approval. Thereafter it will be taken to the Cabinet and the same is likely to be introduced in the Budget Session. The Committee therefore desired that the process be expedited and the assurance on the subject be implemented at the earliest.

(ii) USQ No. 4960 dated 02.09.2011 regarding Promotion of Naturopathy

The Committee noted that a proposal to set up 100 bedded Naturopathy Hospital and College by National Institute of Naturopathy (NIN), Pune was under progress. It was also informed to the Committee that the proposal regarding transfer of land for NIN, Pune is presently within the Revenue Department of Maharashtra Government for clearance. The Committee desired that the matter be pursued vigorously with the State Government of Maharashtra. The Government may also pursue with other States or purchase of land from a private party for the purpose. The representatives of Ministry of AYUSH then withdrew.

2.	***	***	***
3.	***	***	***

The Committee then adjourned.

Annexure I

Ministry of AYUSH

Sl. No.	Question No./Discussion & Date	Brief Subject
1.	USQ No. 2286 dated. 06.08.2010	Board for Control over Ayurvedic Pharmacy College
2.	USQ No. 4960 dated. 02.09.2011	Promotion of Naturopathy

"All Parliamentary Publications including DRSC Reports are available on sale at the Sales Counter, Reception, Parliament House (Tel. Nos. 23034726, 23034495, 23034496), Agents appointed by Lok Sabha Secretariat and Publications Division, Ministry of Information and Broadcasting, CGO Complex, Lodhi Road, New Delhi (Tel. Nos. 24367260, 24365610) and their outlets. The said information is available on website 'www.parliamentofindia.nic.in'.

The Souvenir items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliament Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."
